

IN THE HIGH COURT OF JHARKHAND AT RANCHI

(NATIONAL LOK ADALAT)

Cont. Case (Civil) No. 682 of 2016

M/s. KausereX Drillers, a proprietorship firm having its office at
Thana Road, Daltonganj, Jharkhand through its proprietor Md.
Murtaza, son of Late Hadi Hassan, resident of Ashok Nagar, PO-
Ashok Nagar, PS- Argora, District- Ranchi ...Petitioner

- Versus -

1. The State of Jharkhand
2. Hira Lal Prasad, the Engineer-in-Chief, Drinking Water and Sanitation
Department, Government of Jharkhand, Nepal House Secretariat,
Doranda, Ranchi
3. The Director General of Police, Vigilance Bureau, State of Jharkhand,
Ranchi ...Opp. Parties

CORAM: - HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner :- In person

For the State :- Mrs. Aprajita Bhardwaj, J.C. to A.G.

09.09.2017

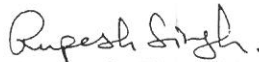
Mr. Ajay Kumar Singh, Executive Engineer, Drinking Water and
Sanitation Department, Palamu is present today with one cheque for an
amount of Rs.56,799/- (Rupees Fifty-six Thousand Seven Hundred and Ninety
Nine) drawn in favour of the petitioner (M/s. KausereX Drillers).


Mrs. Aprajita Bhardwaj, J.C. to A.G., is present on behalf of the State.

Mr. Md. Murtaza, proprietor of the Company, accepts the aforesaid
cheque and he is satisfied with the said amount.

This shows the compliance of the order dated 13.08.2015 passed in
W.P.(C) No. 2706 of 2014.

In view of the aforesaid facts, the present Contempt Case (Civil)
is, hereby, dropped and disposed of.


(Rupesh Singh)
(Sign. of Advocate Member)

Sd/-
(Rajesh Shankar, J.)
True Copy

Secretary/ Sr. P.A./P.A.
11/09/2017